



\$~CP-2 to 5

- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + CO.A(SB) 36/2011 & CO.APPL. 3087/2016, CO.APPL. 4209/2016, CO.APPL. 56/2017, CO.APPL. 92/2017, CO.APPL. 267/2017, CO.APPL. 357/2017, CO.APPL. 850/2017, CO.APPL. 1486/2017, CO.APPL. 1618/2017, CO.APPL. 84/2018, CO.APPL. 540/2018, CO.APPL. 1190/2018, CO.APPL. 360/2022, CO.APPL. 361/2022, CO.APPL. 362/2022, CO.APPL. 678/2022

GREENFIELD RESIDENTS WELFARE ASSOCIATION

.... Appellant

Through: Mr. Arun Srivastava and Ms. Parul

Bawa, Advocates with AR.

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr. Rakesh Kumar, CGSC with Mr.

Sunil, Advocate for UOI.

Mr. D. S. Chauhan, Ms. Ruchi Singh, Mr. Prashant Kumar, Ms. Simran Gill and Ms. Beena Rani Pandey,

Advocates for R-2.

Mr. Rohit Gandhi, Mr. Hargun Singh Kala and Mr. Surender Sheoran, Advocates for Intervenor in CO.

APPL, 678/2022.

Mr. Sunny Khandelwal, Mr. Anshuman Mehrotra and Mr. Ankur Chhibber, Advocates for Intervenor

Society ASM.

Mr. Satish Pandey, Ms. Megha Singh

and Mr. Akbar Ali, Advocates.

+ <u>CO.A(SB) 37/2011 & CO.APPL. 329/2013, CO.APPL. 847/2013,</u> <u>CO.APPL. 2200/2013, CO.APPL. 1234/2014, CO.APPL.</u> <u>1484/2017, CO.APPL. 672/2018</u>

GREENFIELD PLOTHOLDERS CUM- RESIDENTS ASSOC. (PH)





..... Appellant

Through: Mr. Pradeep Aggarwal, Mr. Arjun

Aggarwal and Mr. Bhaskar Aditya,

Advocates.

versus

URBAN IMPROVEMENT COMPANY (P) LTD & ORS.

..... Respondents

Through: Mr. D. S. Chauhan, Ms. Ruchi Singh,

Mr. Prashant Kumar, Ms. Simran Gill and Ms. Beena Rani Pandey,

Advocates for R-1.

Mr. Rakesh Kumar, CGSC with Mr.

Sunil, Advocate for UOI.

Mr. Arun Srivastava and Ms. Parul Bawa, Advocates with AR for R-16. Mr. Satish Pandey, Ms. Megha Singh

and Mr. Akbar Ali, Advocates.

+ **CO.A(SB) 45/2011**

SANJAY MITTAL & ORS (PH)

..... Appellant

Through: Mr. Kunal Sabharwal, Mr. Deepak

Mahajan and Mr. Raghav Mittal,

Advocates.

versus

URBAN IMPROVEMENT CO PVT LTD & ORS Respondents

Through: Mr. D. S. Chauhan, Ms. Ruchi Singh,

Mr. Prashant Kumar, Ms. Simran Gill and Ms. Beena Rani Pandey,

Advocates for R-1.

Mr. Rakesh Kumar, CGSC with Mr.

Sunil. Advocate for UOI.

Mr. Arun Srivastava and Ms. Parul Bawa, Advocates with AR for R-7.





+ <u>CO.A(SB)</u> 79/2011 & <u>CO.APPL.</u> 1716/2013, <u>CO.APPL.</u> 2765/2014, <u>CO.APPL.</u> 1487/2017, <u>CO.APPL.</u> 1137/2018, <u>CO.APPL.</u> 1473/2018, <u>CO.APPL.</u> 1474/2018, <u>CO.APPL.</u> 102/2019, <u>CO.APPL.</u> 592/2019, <u>CO.APPL.</u> 601/2019, <u>CO.APPL.</u> 1024/2019, <u>CO.APPL.</u> 109/2020, <u>CO.APPL.</u> 574/2020, <u>CO.APPL.</u> 691/2020, <u>CO.APPL.</u> 69/2021, <u>CO.APPL.</u> 70/2021, <u>CO.APPL.</u> 142/2021

LATE MRS. MOHINI M ASSOMULL AND ORS (PH)

..... Appellant

Through: Mr. Saurabh Kirpal, Senior Advocate

with Mr. Dushyant Manocha and Mr.

Brian Henry Moses, Advocates.

versus

UNION OF INDIA AND ORS

..... Respondents

Through: Mr. Rakesh Kumar, CGSC with Mr.

Sunil, Advocate for UOI.

Mr. D. S. Chauhan, Ms. Ruchi Singh, Mr. Prashant Kumar, Ms. Simran Gill and Ms. Beena Rani Pandey,

Advocates for R-2.

Mr. Arun Srivastava and Ms. Parul Bawa, Advocates with AR for R-7.

CORAM:

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER 23.02.2023

%

CO.APPL. 132/2023 (u/S 151 of the Code of Civil Procedure, 1908 for condonation of delay in filing a short affidavit on behalf of MCA) in CO.A(SB) 37/2011

1. For the grounds and reasons stated in the application, same is allowed. Delay of 81 days in filing the affidavit by Respondent No. 12– Ministry of





Corporate Affairs [hereinafter "*MCA*"], Government of India, is condoned. The affidavit is taken on record.

2. Disposed of.

<u>CO.A(SB)</u> 36/2011, <u>CO.A(SB)</u> 37/2011, <u>CO.A(SB)</u> 45/2011, <u>CO.A(SB)</u> 79/2011

- 3. Mr. Rakesh Kumar, CGSC, states that he will disclose the names of persons who may be appointed as directors of Respondent-company, by way of an affidavit within one week from today.
- 4. Mr. Saurabh Kirpal, Senior Counsel for Appellant in CO.A(SB) 79/2011, states that he would like to file a response to the short affidavit filed by MCA. Let the same be done within a period of two weeks from today.
- 5. Mr. Kunal Sabharwal, counsel for Appellant in CO.A(SB) 45/2011 seeks and is permitted to inspect physical records of Court on filing of an appropriate application, in compliance with extant rules.
- 6. Re-notify on 24th May, 2023.

SANJEEV NARULA, J

FEBRUARY 23, 2023 *d.negi*